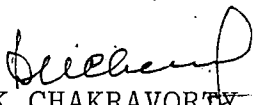

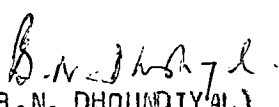
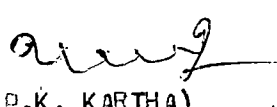


**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI**

OA/XXXX/XXXX. 252 19 91

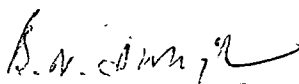
SHRI LALIT MOHAN MALHOTRA SHRI D.R.GUPTA  
**APPLICANT(S) COUNSEL**

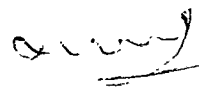
UOI & ANR. **VERSUS**  
**RESPONDENT(S) COUNSEL**

Date	Office Report	Orders
	<p>Notices issued Since complete</p>	<p>29.1.1991.</p> <p>Applicant through Shri D.R.Gupta, Counsel.</p> <p>Heard the learned counsel of the applicant. Issue notice to the respondents on admission and interim relief, returnable on 18-4-1991.</p> <p align="center">             ( D.K.CHAKRAVORTY )            MEMBER (A)         </p> <p align="center">             ( P.K.KARTHA )            VICE CHAIRMAN         </p> <p>18.4.91.</p> <p>Applicant &amp; through Shri.D.R. Gupta, Counsel.</p> <p>Shri. M.L. Verma appears for the respondents and requests 4 weeks time for counter-affidavit.</p> <p>Time allowed. Applicant to file rejoinder within 2 weeks time.</p> <p>List for admission on 22nd July 1991.</p> <p align="center">             (B.N. DHOUNDIYAL)            MEMBER (A)         </p> <p align="center">             (P.K. KARTHA)            VICE CHAIRMAN         </p>

Present: Shri D.R. Gupta, Counsel for the applicant.  
Shri M.L. Verma, Counsel for the respondents.

The learned counsel for the applicant states that he does not want to pursue the present case as the respondents have redressed his grievances. He has shown to us a copy of orders dt 24 June 1991 passed by the respondents in this regard. Accordingly the application has become infructuous and is disposed of as having become infructuous.

  
(B.N. DHOUNDIYAL)  
Member(A)

  
(P.K. KARTHA)  
Vice-Chairman(J)